

SUPREME COURT OF INDIA

Teja Singh

Vs.

Mohinder Singh

Crl.A.No. 1366 of 2002

(Dr. Arijit Pasayat and Dr. Mukundakam Sharma JJ)

27.02.2009

JUDGMENT

Dr.Arijit Pasayat, J.

1. This appeal is connected with Criminal Appeal No. 1365 of 2002 which has been disposed of by us today by a separate judgment. The present appeal is by the complainant and the order passed in Criminal Appeal No. 1365 of 2002 shall operate so far as the present appeal is concerned. The appeal is disposed of accordingly.